

pleted. It is now proposed to consult other Ministries of the Government of India so that final decisions of Government can be taken at an early date.

Land and Air-Space Violations Committed by Pakistan and China

*222. Shri Yashpal Singh:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Bal Raj Madhok:
Shri Ram Kishan Gupta:

Will the Minister of Defence be pleased to state:

(a) the number of cease-fire violations committed by Pakistan and China during the last six months;

(b) the number of air-space violations committed by Pakistan and China during the same period; and

(c) the action taken by Government in the matter?

The Minister of Defence (Shri Swaran Singh): (a) and (b). The reports received from 1st October 1966 to 27th March 1967 indicate that 620 cease-fire violations were committed by Pakistan in J. & K. During the same period there were 3 cases of land intrusions and 1 instance of violation of air space by the Chinese over Indian/Sikkimese territory.

(c) Cease-fire violation complaints have been lodged with the U.N. Observers in respect of violations in J. & K. in respect of others protests have been lodged with the respective Governments. Other appropriate measures are also taken.

Rehabilitation of Ex-Servicemen

*223. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of Defence be pleased to state:

(a) whether Government have formulated the procedure for implementation of schemes for the rehabilitation of ex-servicemen in civil employment;

(b) if so, the details thereof; and

(c) the number of ex-servicemen rehabilitated during the last one year?

The Minister of Defence (Shri Swaran Singh): (a) Yes, Sir.

(b) A statement giving the details is laid on the Table of the House.

(c) 12,021.

Statement

Government orders for reservation of permanent vacancies to the extent of 20 per cent in Class IV Services/posts and 10 per cent in Class III Services/posts have been issued on 4th July 1966.

This procedure for the implementation of these orders has since been formulated and necessary instructions have been issued by the Government on 18th February 1967. The salient features of these instructions are given below:-

- (i) All the Central Government Departments / offices/undertakings will forward to the Director General Resettlement, Ministry of Defence, copies of rosters maintained by them showing the vacancies reserved for ex-servicemen and endorse to him simultaneously;
- (1) Copies of requisition for filling both reserved and unreserved vacancies in Class III and Class IV posts that they may send to the Employment Exchanges; and
- (2) Copies of advertisements may be issued by them for filling any vacancies if the posts are not filled through Employment Exchanges.
- (ii) The Director General of Resettlement will publish a fortnightly bulletin containing particulars of the vacancies,